

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXX~~

380 OF 1992

DATE OF DECISION 28.5.92

V.P.Unnikrishnan Applicant (s)

Mr.M.R.Rajendran Nair Advocate for the Applicant (s)

Versus

Post Master, Thripunithura Respondent (s)
and others

Mr.K.A.Cherian, AGSSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. N.Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

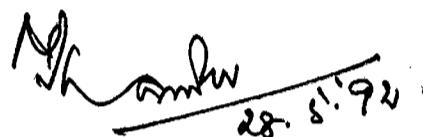
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the applicant has prayed that he may be considered for regular appointment to the post of E.D.Messenger, Thripunithura P.O. and to direct the respondents to grant due weightage to his experience as a provisional E.D.Messenger. He had also prayed that respondents should be directed not to terminate his services until he is considered for regular appointment.

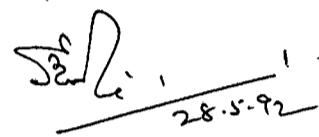
2. Under the interim directions of this Tribunal dated 9.3.92 the applicant also was considered provisionally for regular selection for the aforesaid post. The learned

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counsel for the respondents produced the results of the selection today before us and indicated that the applicant has not been selected as there ^{are} ~~are~~ other more meritorious candidates. Accordingly the application does not survive any more and we close the application. The applicant will be at liberty to challenge the selection if so advised and in accordance with law before appropriate legal forum. There is no order as to costs.


28.5.92

(N.D.HARMADAN)
MEMBER (JUDICIAL)


28.5.92

(S.P.MUKERJI)
VICE CHAIRMAN

28.5.92

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